

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Misc. Application in Disposed Off Cases No. 137 of 2024)

In

(Original Application No. 584 of 2022)

IN THE MATTER OF:

Durga Prasad Yadav & Ors.

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

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Place: **NEW DELHI**

Date: **16/2/2026**

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**REPRESENTATION FILED ON BEHALF OF THE RESPONDENT
NO.5 /PROJECT PROPONENT i.e. M/S AMRIT BOTTLERS PVT.
LTD.**

MOST RESPECTFULLY SHEWETH:

1. That the Respondent No.5 /Project Proponent i.e. M/s Amrit Bottlers Pvt. Ltd. [hereinafter referred to as the “answering Respondent”] is a company registered under the Companies Act, 1956 having its Registered Office at: P-18, Dobson Lane, Madhusudan Apartment, Howrah, West Bengal – 711 101 and its manufacturing Unit at: Chandpur Harbans, Allahabad Road, P.O. – Dabhasemar, District – Ayodhya, Faizabad, U.P. – 224 133.
2. That in compliance of the various Orders/Directions issued by this Hon’ble Tribunal, the answering Respondents have, time & again, filed its Replies/Reports before this Hon’ble Tribunal. That the answering Respondent carve leave & indulgence of this Hon’ble Tribunal that the contents of the said Replies/Reports filed by the answering Respondent may be read as part & parcel of this present Representation and the contents of the same are not repeated herein for the sake of brevity
3. That this Hon’ble Tribunal, vide its Order dated 09.07.2025, has taken note of the Compliance Report filed by the answering Respondent and also observed that a dedicated drain is to be constructed connecting to

the new Telaiya drain which will be completed by January, 2026 and from February, 2026 onwards treated effluent will be discharged through the dedicated drain. That the relevant contents of the Order dated 09.07.2025 passed by this Hon'ble Tribunal are incorporated here-in-below for the ready reference of this Hon'ble Tribunal:

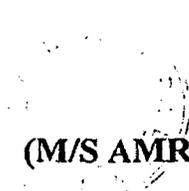
“4. With reference to the compliance report of M/s Amrit Bottlers Pvt. Ltd. (Cocacola), it has been mentioned that treated effluent is currently discharged into a natural drain flowing into Telaiya drain and a dedicated drain is to be constructed connecting to the new Telaiya drain which will be completed by January 2026 and from February 2026 onwards treated effluent will be discharged through the dedicated drain.”

4. In this respect it is submitted that the answering Respondent has done all necessary preliminary preparations required for construction of the said dedicated drain connecting to the new Telaiya drain like Project estimates, Planning of Project etc. That, however, at present, the agricultural activities related to Wheat crop is under ripening stage, which is in very close proximity to the said dedicated drain. That in such circumstances, construction of the said dedicated drain, which requires movement of heavy machinery, will destroy the said Wheat crop. That may create law & order situation in the concerned area. That, in the circumstances, the construction of the said dedicated drain connecting to the new Telaiya drain can be started immediately after the completion of harvesting activities of Wheat crop season by April-May 2026.
5. That the answering Respondent hereby undertakes that on the cessation of ongoing Wheat crop season i.e. by April- May 2026, the work for construction of the said dedicated drain connecting to the new Telaiya drain shall be immediately taken up.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Allow the answering Respondent to start the construction of the said said dedicated drain connecting to the new Telaiya drain on the cessation of ongoing Wheat crop season i.e. by April- May 2026;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.


Shri Anand Aron
RESPONDENT NO.5
(M/S AMRIT BOTTLERS PVT. LTD.)
THROUGH



ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.5)

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Place: NEW DELHI
Date: 16/02/2026



Representation filed by Amrit bottles

1 message

Kaushal Sharma <kaushal90.legal@gmail.com>

Mon, 16 Feb, 2026 at 2:47 pm

To: pradeepmisra@yahoo.com, priyanka swami <advpriyankaswami@gmail.com>, csup@nic.in, dmayo.up@up.gov.in

Sir,

Kindly Find the pdf copy of Representation filed by Amrit bottles Pvt. Ltd in MA no. 1370f 2024 in O.A no.584 of 2022.

Regards

Kaushal Sharma

C/ O Anubhav Anand Aron

Advocate

9582416270

**Durga Prasad Yadav.pdf**

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